

SHRI R. V. SWAMINATHAN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the total number of persons repatriated to India from Ceylon during the month of October, 1971 and anticipated during November, 1971.

(b) whether Government are aware of the complaints that adequate transport facilities are not provided for these repatriates ; and

(c) the facilities provided for the repatriates for rehabilitation in India ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) 5989 persons arrived during the month of October, 1971. No repatriation is expected during November, due to the suspension of the ferry service with effect from 30th October, 1971, to the first week of January, 1972, because of monsoon.

(b) The information is being collected and will be laid on the Table of the Sabha.

(c) A statement is laid on the Table of the Sabha. [Placed in Library. See No. LT 1035/71]

Recovery of Indian currency in Ceylon

*97. SHIRIMATI SAVITRI SHYAM : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) Whether Ceylon Police have recovered crores of rupees in Indian currency which are said to be forged in Ceylon ?

(b) if so, the total amount so recovered ;

(c) whether the Government of Ceylon have approached the Government of India for the acceptance of the currency : and

(d) is so, the reaction of Government of India in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAI SINGH) : (a) and (b). The Ceylon Police have found counterfeit Indian currency notes worth Rs. 6,56,300/=-.

(c) No, Sir.

(d) Does not arise.

Taking over of more Coal Mines

*98. SHRI SHASHI BHUSHAN :
SHRI S. M. BANERJEE :

Will the Minister of STEEL AND MINES be pleased to state .

(b) whether Government purpose to take over the management of coal mines which produce the coal being used as fuel by the common man of the country ; and

(b) the time by which these mines also are proposed to be taken over ?

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMAR-MANGALAM) : (a) No, Sir

(b) Does not arise.

Closures of South Parasia Colliery, Asansol

*99. SHRI MANORANTHAN HAZRA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the attention of Government has been drawn to the sixty days' notice of closure served on the workers of the South Parasia Colliery, Asansol by the management on the 11th September, 1971 ;

(b) whether Government have received any memorandum from the workers in this regard ; and

(c) if so, the main features thereof and the steps taken by Government to stop the closure thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Yes, Sir.

(b) and (c). A hand written representation in Hindi signed by about 165 workmen seeking Government's intervention in the matter for preventing closure was received. The Assistant Labour Commissioner (Central), Raniganj, intervened in the matter and the closure notice was withdrawn on the 5th November, 1971.

Influx of Bangla Desh refugees

*100. SHRI S. N. MISRA :
SHRI G. Y. KRISHNAN :

SHRI R. P. ULAGANAMBI :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the total number of refugees who have crossed over from Bangla Desh uptill 31st October, 1971 and the rate of their present arrival ; with break-up community-wise ;

(b) the daily expenditure and the total expenditure incurred on these refugees so far and the estimated expenditure during the current year ;

(c) the quantity of rations or doles given to these refugees ;

(d) the number of them provided with shelter and provision made for regular supply of food, clothing and medical requisites ; and

(e) the number of deaths among them from diseases or otherwise ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) A statement is laid on the Table of the Sabha (Statement-I). [*Placed in Library. See No LT 1036/71*] Community-wise figures of refugees are not maintained.

(b) The total expenditure so far incurred is not available at present as upto date reports from the various State Governments etc. have not been received. The average daily per capita expenditure is, however, of the order of about Rs. 3/- per day. It has been estimated that during the current financial year the total estimated expenditure would be about Rs. 525 crores on the basis of the prescribed scales of ration and other services and facilities.

(c) A statement (Statement-II) is laid on the Table of the Sabha. [*Placed in Library. See No. J.T 1036/71*]

(d) Although it has not been possible to provide shelter to all the refugees seeking shelter in Camps immediately on their arrival, because of continued heavy influx, arrangements have been made to provide shelter to about 6 million refugees either in 'Bashas' (huts) or under cover of tents, tarpaulins or Plastic Sheets procured through the UN Focal Point or other-wise. Continued efforts are being made to provide shelter to those who remain uncovered and also those who are still trekking in.

Necessary arrangements for regular supply of food through the Food Corpora-

tion of India, and of medicines, to the refugees living in camps have already been made. Arrangements for supply of clothing, woollen sweaters and blankets are in hand.

(e) A statement showing the information available regarding the number of deaths due to diseases is laid on the Table of the Sabha (Statement-III). [*Placed in Library. See No. LT 1036/71*] No statistics relating to deaths on account of old age or other normal causes are maintained.

Beedi-Cigar Act

*101. **SHRI A. K. GOPALAN :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that certain sections of the Beedi-Cigar Act have been struck down by the High Court of Kerala ; and

(b) the reaction of Government thereto ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Yes, Sir. While disposing of Original Petition No. 3022 of 1968 and several other petitions, the High Court of Kerala in a Single Judge judgement dated 25th June 1971 has declared sections 2 (g) (a) and 2 (m) of the Beedi and Cigar Workers (Conditions of Employment) Act, 1966, void ; and has directed that the words "in relation to other labour" in section 2 (g) (b) shall be deleted. The High Court has declared that sections 21 (3), 26 and 27 of the Act are not applicable to home workers. Rule 29 of the Kerala Beedi and Cigar Workers (Conditions of Employment) Rules 1968, fixing maximum limits for rejection of sub-standard Beedis has also been struck down.

(b) Steps are being taken to file an appeal before a Division Bench of the High Court.

श्रकाली नेता डा० जगजीत सिंह को पारपत्र देना

*102. श्री हुकम चन्द कडुबाय :
श्री मूलचन्द डागा :

क्या बिदेश मन्त्री यह बताने की कृपा करेंगे कि :

(क) पंजाब के श्रकाली नेता डा० जग-